

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH**

O.A/350/1053/2017

Date of Order:23.04.2018

**Coram : Hon'ble Ms. Manjula Das, Judicial Member**

Miss Anindita Maity, daughter of Late Kalyan Sankar Maity, aged about 21 years, (unemployed) residing at Village Ramchandrapur, Post Office – Burarihat, Police Station – Kolaghat, District – Purba Medinipur, Pin – 721137.

-----Applicant

-Versus-

1. Union of India, service through the General Manager, South Eastern Railway, Garden Reach, Kolkata 700043.
2. The Divisional Railway Manager, South Eastern Kharagpur Division, P.O & P.S Kharagpur, District : Paschim Medinipore, Pin 721301
3. The Workshop Personnel Officer, South Eastern Railway, Kharagpur P.O & P.S: Kharagpur, District – Paschim Medinipore, Pin – 721301
4. The Deputy Chief Electrical Engineer, South Eastern Railway, Kharagpur, P.O & P.S – Kharagpur, District- Paschim Medinipur, Pin – 721301.

-----Respondents

For the Applicant : Mr. T.K Biswas, Counsel

For the Respondents : Mr. S.K Ghosh, Counsel

O R D E R(Oral)

Per : Ms. Manjula Das, Judicial Member:

The applicant has approached this Tribunal seeking the following relief:

- a) “ To issue by directing the respondents, their officers, sub-ordinate and each one of them to rescine, cancel, withdraw, set aside and/or quash the impugned notice dated 10.5.2017 being annexure A-6 herein and further directing the respondents to issue pension payment order and to release the death cum retiral benefits of the deceased father of your applicant’s described in details column No. 1. Such as Provident fund, Group Insurance, unspent leave salary, death-cum-retiral gratuity, arrear family pension w.e.f 28.8.2013 to till the date of disbursement and other consequential benefits along with penal rate of 18% interest per annum forthwith;

- b) To issue direction by directing the respondents to produce the case records, and proceedings in original in connection with the present case before this Hon'ble Tribunal so that consonable justice may be administered to your applicant.
- c) To pass such other or further order or orders as to Your Lordships may deem fit and proper.
- d) Cost or costs. "

2. Mr. T.K Biswas, ld. counsel appeared for the applicant and Mr. S.K Ghosh, ld. counsel appeared for the respondents.

3. Both the ld. counsel submits that the relief sought for in the original application has already been granted by the respondent authorities. Mr. S.K Ghosh, ld. counsel for the respondents, by referring to the short reply dated 12<sup>th</sup> April, 2018 cited para 3 of the reply and submitted that the pension, DCRG and all the settlement payments has been credited into the account of the applicant as per her Bank Passbook.

4. In view of the submission made by both the ld. counsel, as well as taking into account the statement in the reply filed by the respondent authorities, and details furnished in Annexure R-1 and R-2, it provides that the reliefs as sought for has already been granted. In view of that, the matter is disposed of as being infructuous.

(Manjula Das)  
Member (J)

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